

metal imported through MMTC from Malaysia, Indonesia, Thailand and Brazil.

(b) The value of imports during calendar year 1986 was Rs. 20.14 crores.

**Implementation of slum improvement projects in Orissa**

**3654. SHRI CHINTAMANI JENA :** Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the project report of Puri Municipality for implementation of slum improvement project was submitted by the State Government of Orissa for approval and sanction by Centre, if so, when and the details thereof;

(b) whether the project has been sanctioned and, if not, the reasons therefor;

(c) the action taken to expedite it and the anticipated time by which the approval and sanction order would be conveyed to the State Government; and

(d) whether slum improvement projects for Cuttack and Bhubaneswar cities in Orissa are still to be approved by the Centre; if so, when these projects will be approved ?

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) :** (a) to (c) Yes, Sir. Habitat Improvement Project, Puri at an estimated cost of Rs. 102.392 million was submitted by the Govt. of Orissa in Nov., 1986 seeking Overseas Development Admn. (U. K.) assistance to the tune of Rs. 60.378 million for the project. The project envisages integrated development of 29 slum pockets in Puri with development of physical infrastructure, low cost sanitation, area development, socio-economic & cultural inputs and slum housing etc. The Habitat Project, Puri has already been recommended by the Govt. of India to the British authorities for obtaining approval of O.D.A. to finance it.

(d) Slum Improvement Projects for

Cuttack and Bhubaneswar have not been submitted by the State Government.

**Appellate forum for industrial disputes**

**3655. SHRI LAKSHMAN MALLICK: SHRIMATI BASAVARAJESWARI :**

Will the Minister of LABOUR be pleased to state :

(a) whether it is a fact that the Law Commission has considered institution of an appellate forum with an All India jurisdiction to bring about uniformity in the norms of industrialisation and to formulate principles for the guidance of labour courts and industrial tribunals;

(b) if so, the details of the recommendations; and

(c) the time by which Government are expected to implement the scheme ?

**THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) :** (a) and (b) The Law Commission has a tentative plan to recommend the setting up of an Industrial Relations Commission with appellate jurisdiction over the awards of the Labour Courts/ Industrial Tribunals. A working Paper on the subject has been prepared by them and circulated to all the interested bodies/persons for their comments.

(c) Does not arise at present.

*(Translation)*

**Allocation of funds to Bihar under RLEGP**

**3656. SHRI VIJAY KUMAR YADAV :** Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that Government have reallocated only the unutilised amount under the Rural Landless Employment Guarantee Programme for the year 1986-87; and

(b) If so, Government's scheme to make good the loss suffered by Bihar as a result thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV): (a) No, Sir.

(b) Question does not arise.

(English)

#### Assistance to Cooperative Institutions

3657. SHRI RADHAKANTA DIGAL: Will the Minister of AGRICULTURE be pleased to state:

(a) the financial provision made in the Seventh Five Year Plan to develop cooperative institutions in the country;

(b) whether guidelines have been sent to State Governments to develop and strengthen the co-operative institutions functioning under them; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU): (a) The State and Central Sector Plans envisage an outlay of Rs. 1470 crore on "Cooperation" in the Seventh Five Year Plan.

(b) and (c) The strategy for cooperative development in the Seventh Five Year Plan envisages the following main tasks.

(i) Comprehensive development of primary agricultural credit societies to function as multipurpose viable units;

(ii) Realignment of the policies and procedures of cooperatives to expand the flow of credit and ensure supply of inputs and

services particularly to the weaker sections;

(iii) Taking up of special cooperative programmes for implementation in the underdeveloped States especially in the North-Eastern Region;

(iv) Strengthening the consumer cooperative movement in urban as well as rural areas so that it can play a pivotal role in the public distribution system; and

(v) Promoting professional management and strengthening of effective training facilities for improving the operational efficiency.

#### Development of women and children in rural areas in Andhra Pradesh

3658. SHRIMATI N. P. JHANSI LAKSHMI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the districts suggested by Government of Andhra Pradesh for the development of women and children in rural areas have been approved under the scheme of 'Development of Women and Children in Rural Areas'; and

(b) if not, the reason therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV): (a) and (b) The programme 'Development of Women & Children in Rural Areas (DWCRA)' is being implemented in some districts all over the country selected according to laid-down criteria. The programme was implemented in three districts viz Cuddapah, Srikakulam and Adilabad in Andhra Pradesh since its inception. In 1986-87 the programme was to be taken up in two additional districts of Andhra Pradesh. However, the State Government proposed three districts. Since only two districts could be taken up, after consultation with the